NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAL



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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

:

: CP/3/2017

NAME OF THE PETITIONER(S)

: PRAKASH REXINE PVT LTD + 3

NAME OF THE RESPONDENT(S)

: G. SHREEPAL SAMDARIYA

UNDER SECTION

: 241/242 OF CA 2013

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

HARSHINI.J

AFRSHIVI

<u>ORDER</u>

Counsel for both the parties present. One of the Respondents Shri Gaurav present in person. Regarding arriving at the valuation of the assets both the parties sought time to exchange their proposals in the presence of the mediator. At request, time is enlarged. The counsel for petitioner stated that they have given the value of the assets to the Respondents for perusal and response. Counsel for Respondents stated that they need some clarification on the value. As prayed for, they are at a liberty to send communication to the petitioner for seeking clarification, if required. Put up on 13.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy)
Member (Judicial)